

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
**Civil Secretariat**  
**Srinagar/ Jammu**  
**(Power Section)**

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Notification  
Jammu, the 31<sup>st</sup> March, 2016

SRO 112 .- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Ashafaq Ahmad, Naib Tehsildar(LA), Naibat BG, Tehsil Balakote, District Poonch to be the Executive Magistrate of the first class who shall exercise all the powers of an executive Magistrate of the first class within his territorial jurisdiction.

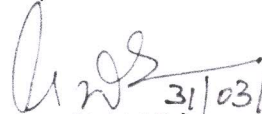
By order of the Government of Jammu and Kashmir.

Sd/-  
(Mohammad Ashraf Mir)  
Commissioner/Secretary to Government,  
Department of L,J&PA

NO:LD (P) 2007/Poonch      Dated:      31 -03-      2016

Copy to the:-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Poonch. This is with reference to his letter No. DMP/J/1939-42 and DMP/J/358 Doda dated 29-08-2015 & 29-03-2016.
5. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
6. SRO Section, Department of Law, Justice and PA ( W.7. S.C).

  
(Ghulam Nabi Mir)

Deputy Legal Remembrancer,  
Department of Law, Justice & PA

